

and to the extent available will be laid on the Table of the House.

(c) to (f). To avoid litigation and reduce legal expenses, the officials of the bank try persuasion and other methods, such as negotiations, rescheduling of loans, etc. for recovery of bank's dues. Recourse to litigation is taken as a last resort to protect bank's interest. Negotiated settlements were approved by bank in two cases. The bank has reported that ten legal notices were issued during the last three months as on 31 st March, 1990.

Price Adjustment Formula of RBI for Civil Construction Jobs

5881. SHRIM.V.CHANDRASHEKARA MURTHY: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India's Price Adjustment Formula of civil construction jobs is not strictly followed by various Public Sector Undertakings;

(b) whether on this count much expenses are being incurred by these Public Sector Units in contesting legal cases;

(c) whether as a result, financial control and management in Public Sector Undertaking of different ministries has been losing its purpose;

(d) if so, the facts and details thereof and present details of RBI's Price Adjustment Formula; and

(e) the further action proposed to be taken in this regard?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (e). The information is being collected and to the extent available will be laid on the Table of the House.

Loans Outstanding Against Fishing Companies

5882. SHRI PRAKASH V. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether the Shipping Credit and Investment Company of India Limited (SCICI) is frequently supervising loans granted by the Shipping Development Fund Committee (SDFC) to fishing companies for purchase of trawlers;

(b) Particulars of all such fishing companies who availed of the SDFC loans and whose account were transferred to the SCICI; and

(c) the position of loans outstanding principal amount overdue and interest overdue from each of the above companies as on March 31, 1990?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) and (c). Company-wise details of the loans sanctioned, loan outstanding, principal amount overdue and interest overdue as on March 31, 1990 in respect of companies who availed of Shipping Development Fund Committee (SDFC) Loan and whose accounts are now being monitored by Shipping Credit and Investment Company of India Limited (SCICI), are enclosed in the attached statement.